

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:584

ANSWERED ON:26.11.2012

SUBMISSION OF UTILISATION CERTIFICATE BY NGOS

Chanabasappa Shri Udasi Shivkumar;Vishwanath Shri Adagur H

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it is mandatory to submit utilization certificate by Non-Governmental Organisations (NGOs) for the funds sanctioned against them;
- (b) if so, the names of Non-Governmental Organisations (NGOs) which have not submitted Utilization Certificates (UCs) in respect of grants released;
- (c) the time frame by which the NGOs can submit their utilization certificate before taking action for its recovery;
- (d) whether any action has been initiated of the recovery of grant in aid/subsidy, etc., where utilization certificates have not been received even after the expiry of maximum time allowed; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK)

(a) & (c) As per the General Financial Rules, 2005, the Utilization certificate in respect of non-recurring grants given to a Non-Governmental Organization should be submitted within 12 months of the closure of the financial year. Similarly, further release of recurring grants is subject to submission of the utilization certificates of grants of previous year.

The organizations, which do not provide the Utilization Certificates (UCs) are not released further financial assistance under the Scheme till the UCs are received from them.

(b), (d) & (e): Information is being collected and will be laid on the Table of the House.